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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 637/(MAH)/2017
M.A. No. 696/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE PARTIES: M/s. Organic Industries Pvt. Ltd.

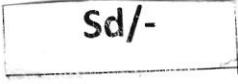
SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Ajit Singh Lawer	Advocate for Applicant	

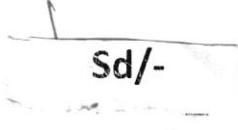
ORDER

MA 696/2017 IN CSP 637/230-232/NCLT/MB/MAH/2017

On MA 696 of 2018 filed for the condonation of delay in filing the order before the ROC, it appears to us that the aggrieved has to file application before Central Government and not before NCLT. For there being no provision for condonation of delay by NCLT under section 460 and for this Bench not being conferred with the jurisdiction to condone the delay and filing order before ROC, this application is hereby dismissed with liberty to file in accordance with law.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)